

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) No, Sir.

(b) Does not arise.

Functioning of Export Promotion Councils.

7092. PROF. K.V. THOMAS: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government propose to make some changes in the functioning of the Export Promotion Councils;

(b) if so, whether the Export Promotion Councils are proposed to be merged with the respective industrial organisations; and

(c) if so, the details thereof and the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (c). Export Promotion Councils will need to attune themselves to the new industrial and trade policy changes announced recently, Towards achieving the objective, Government is interacting with the Councils.

Government Expenditure on Unproductive Heads

7093. SHRI VJOY KUMAR YADAV: Will the Minister of FINANCE be pleased to state:

(a) the expenditure incurred by the Government under unproductive heads, head-wise, and its percentage to the total expenditure during each of the last three years;

(b) whether the expenditure under these unproductive heads is increasing every year;

(c) if so, the reasons therefor; and

(d) the measures being taken by the Government to check this expenditure?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) to (d). Under the accounting classification prescribed in terms of article 150 of the Constitution, the expenditure of the Government is brought to account broadly under 3 sectors, namely, General Services, Social Services and Economic Services and not on the basis of productive and unproductive expenditure.

The expenditure of the Government is also divided into Plan and Non-Plan expenditure. It has always been the endeavour of Government to keep Non-Plan expenditure to the minimum.

[Translation]

Realisation of Income Tax from Companies and Corporations

7094. SHRI RAM NARAIN BERWA: Will the Minister of FINANCE be pleased of state:

(a) the total amount of income tax assessed to be paid by various companies and corporations during the financial year 1989-90; and

(b) the amount of income tax realised and the amount still outstanding against them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). The total amount of income tax assessed to be paid by companies and corporations during the financial year 1989-90 amounted to Rs. 8925 crores. Out of this, a sum of Rs. 6183 crores was collected either in cash or by way of adjustment of pre-paid taxes during the financial year 1989-90 itself. As regards the subsequent realisation against the balance demand of Rs. 2742 crores separate statistics regarding the year-wise break-up of collection against the aggregate arrear demand outstanding on 1st April every year are not compiled by the Central Board of Direct Taxes. Collecting this information from

the assessing officers spread all over India will require considerable time and effort which will not be commensurate with the results sought to be achieved.

[English]

Premium on Exim Scrips

7095. SHRI RABI RAY: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have assessed the prevailing market rate of premium on Exim scrips/REP licences; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). Under the Import & Export Policy, the Exim Scrips/REP Licences as well as goods imported against such licences are freely transferable. The rate of premium on such licences, if any, shall be determined by the Demand & Supply mechanism.

Amendment of Cantonment Board Act

7096. SHRI YELLAIAH NANDI: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government propose to bring forward legislation to amend the Cantonment Boards Act with a view to involve MP and MLAs in the activities of the Cantonment Boards;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE

MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHAN KUMAR): (a) to (c). Cantonment Board are statutory bodies constituted under the Cantonments Act, 1924 to manage the affairs of the Cantonments. The local civil population have their own elected representatives on the Cantonment Board. There is no proposal under contemplation to give statutory representation to MPs or MLAs on the Cantonment Boards.

[Translation]

Divisional Offices of LIC in Rajasthan

7097. PROF. RASA SINGH RAWAT: Will the Minister of FINANCE be pleased to state:

(a) the number of Divisional Offices of the Life Insurance Corporation of India functioning in Rajasthan and their location;

(b) the total business transacted by these divisions in Rajasthan during the last three years; and

(c) the total amount invested in the plans of Rajasthan out of the amount deposited with them, so far?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) As on date, four Divisional Offices of Life Insurance Corporation of India are functioning in the State of Rajasthan at Ajmer, Jaipur, Jodhpur and Bikaner.

(b) The total business transacted in Rajasthan during the last 3 years is as follows:-

Year	Business transacted in Rajasthan	
	No. of Policies	No. of Policies (Rs. in crores)
1988-89	2,61,253	745.76
1989-90	3,39,242	1072.12
1990-91	3,99,485	1348.99